



2026:AHC:63990-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 11455 of 2026

Keshav Singh Yadav And Another

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Abhishek Kumar Yadav, Bhola Nath Yadav, Kamal Singh
Counsel for Respondent(s)	: C.S.C., Kartikeya Saran

Court No. - 21

**HON'BLE MAHESH CHANDRA TRIPATHI, J.
HON'BLE KUNAL RAVI SINGH, J.**

1. Heard learned counsel for the petitioners, Sri Devesh Vikram, learned Additional Chief Standing Counsel for the State respondents and Sri Kartikeya Saran, learned counsel, who has accepted notice on behalf of respondent no.3 - Mela Adhikari, Mela Pradhikaran, Prayagraj.
2. The petitioners have preferred this writ petition for the following relief :-

"i. To, issue writ order or direction in the nature of mandamus commanding the respondent to pay the compensation of occupation and use of the bhumidhari land of the petitioner on the occasion of Kumbh Mela as per the provisions of law with the arrears and interest thereon.

ii. To, issue writ order or direction in the nature of mandamus commanding the respondent to make the payment of damages/compensation to the tune of Rs. 30 Lakh 74 thousand along-with the interest thereon within the period stipulated by this Hon'ble Court.

iii. To, issue writ order or direction in the nature of mandamus commanding the respondents to specially the Mela Pradhikari Kumbh Mela Pradhikaran Prayagraj to decide the representation dated 23.02.2026 moved by the petitioner within the period stipulated by this Hon'ble Court by speaking and

reasoned order."

3. Learned counsel for the petitioners, while pressing the relief, has relied upon the averments made in paragraph no. 4 of the writ petition and submits that the petitioners are the Bhumidhar with right to transfer of agriculture land situated in Village Ustapur Mahamoodabad, Tehsil Phoolpur, District Prayagraj. The petitioners' holding was temporarily acquired by the Kumbh Mela Authority vide notice no. Nil dated 20.08.2024 under Section 81 of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (for short, 'the Act, 2013') for the Kumbh Mela 2024-25. Learned counsel next submits that the petitioners' holding had been utilized at the time of Kumbh Mela and since then, the petitioners are pressing the relief before the competent court but till date, grievance of the petitioners has not been examined and even the adequate compensation has not been paid of the boundary wall, which was demolished by the Authority. Learned counsel, in this backdrop, submits that the petitioner has already quantified the damages which has been occurred and the entitlement of compensation in view of the provisions under Section 81 and 82 of the Act, 2013, but till date grievance of the petitioners have not been redressed by the competent Authority i.e Mela Pradhikaran, Prayagraj. Learned counsel for the petitioners has confined his relief to the extent that a direction be issued to the respondent Authority to decide the claim as set up by the petitioners in accordance with law.

4. Learned counsel for the contesting respondents submits that at this stage, in absence of any adequate instructions, they are not in a position to explain as to whether, petitioners' holding had been utilized or not. However, as the petitioners have confined the relief to the extent that their claim is to be decided, definitely the said aspect shall be examined in accordance with law.

5. Considering the facts and circumstances of the case and the relief as prayed for, no useful purpose would be served in keeping the writ petition pending consideration. With the consent of the parties, the instant writ petition stands **disposed of** with an observation that the application dated 23.02.2026, which is pending consideration, be decided by the Authority

in light of the provisions contained under the Act, 2013 expeditiously preferably within a period of three months from the date of production of certified copy of this order.

(Kunal Ravi Singh,J.) (Mahesh Chandra Tripathi,J.)

March 26, 2026
Sumit S